

**Central Administrative Tribunal
Madras Bench**

OA 310/01582/2019

Dated Thursday the 28th day of November Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

S.Sivakumar,
Skilled Artisan now working as Junior Engineer,
Integral Coach Factory,
Furnishing Division,
Perambur, Chennai 600038.Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The Chairman,
Railway Board, New Room No. 256-A,
Rail Bhavan, Raisina Road,
New Delhi, Delhi 110001.

2.The General Manager,
Southern Railway,
Park Town,
Chennai 600003.

3.The General Manager,
Integral Coach Factory,
Furnishing Division,
Perambur, Chennai 600038.

4.The Divisional Railway Manager,
Chennai Division,
NGO Annex,
Southern Railway,
Park Town, Chennai 600003.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records related to the process of recruitment of the applicant as skilled artisan followed by posting and to direct the respondents to enrol the applicant to the Old Pension Scheme for the purpose of retirement benefits to the applicant and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant had submitted representation produced as Annexure A5 dt. 17.04.2019 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of by passing a speaking order in the light of the DoPT OM dt. 07.02.1986 produced as Annexure A6 within a time limit stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A5 representation of the applicant dt. 17.04.2019 in the light of the**

DoPT OM dt. 07.02.1986 at Annexure A6 and pass a reasoned and speaking order in accordance with law within a period of six months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

28.11.2019

(P. Madhavan)
Member (J)